

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 733 of 2020

IN THE MATTER OF:

Union of India **....Appellant**

Vs

Vijaykumar V. Iyer **....Respondent**

Present:

For Appellant: **Mr. Amit Mahajan, Sr. Advocate with Ms. Pooja Mahajan, Mr. Gitesh Chopra, Mr. Vidur Mohan and Ms. Kanu Agrawal, Advocates.**

For Respondent: **Mr. Abhinav Vashisht and Mr. Ravi Kadam, Sr. Advocates with Mr. Sumesh Dhawan, Mr. Anoop Rawat, Mr. Saurav Panda, Mr. Vijayant Paliwal, Ms. Charu Bansal, Ms. Ankita Mandal and Ms. Salonee Kulkarni, Advocates for R-1.**

Mr. Dhruv Dewan, Ms. Harshita Choubey, Mr. Dhruv Sethi, Ms. Chandni Ghatak and Mr. Rohan Batra Advocates for R-2.

Mr. Ramji Srinivasan, Sr. Advocate with Mr. Raunak Dhillon, Mr. Aditya Marwah and Mr. Shubhankar Jain, Advocates for R-3 (CoC).

With

Company Appeal (AT) (Insolvency) No. 1410 of 2019

IN THE MATTER OF:

Vijay Kumar Iyer **....Appellant**

Vs

GTL Infrastructure Ltd. **....Respondent**

Company Appeal (AT) (Insolvency) No. 733 of 2020, 1410 of 2019, 1503 of 2019, 08 of 2020, 26-27 of 2020, 685-686 of 2020, 734 of 2020, 758 of 2020, 762 of 2020 & 822 of 2020

Present:

For Appellant: Mr. Abhinav Vashisht, Sr. Advocate with Mr. Sumesh Dhawan, Mr. Anoop Rawat, Mr. Vijayant Paliwal, Ms. Salonee Kulkarni, Mr. Saurav Panda, Ms. Ankita Mandal and Ms. Charu Bansal, Advocates.

For Respondent: Ms. Shyel Trehan, Mr. Rohan Rajadhyaksha, Mr. Prasad Lotlikar and Mr. Raghav Anand, Advocates for R-1.

Mr. Raunak Dhillon, Mr. Aditya Marwah and Mr. Shubhankar Jain, Advocates for R-2 (CoC).

With

Company Appeal (AT) (Insolvency) No. 1503 of 2019

IN THE MATTER OF:

Vijay Kumar Iyer

....Appellant

Vs

GTL Infrastructure Ltd.

....Respondent

Present:

For Appellant: Mr. Abhinav Vashisht, Sr. Advocate with Mr. Sumesh Dhawan, Mr. Anoop Rawat, Mr. Vijayant Paliwal, Ms. Salonee Kulkarni, Mr. Saurav Panda, Ms. Ankita Mandal, Ms. Kriti Kalyani and Ms. Charu Bansal, Advocates.

For Respondent: Ms. Shyel Trehan, Mr. Rohan Rajadhyaksha, Mr. Prasad Lotlikar and Mr. Raghav Anand, Advocates for R-1.

Mr. Raunak Dhillon, Mr. Aditya Marwah and Mr. Shubhankar Jain, Advocates for R-2 (CoC).

With
Company Appeal (AT) (Insolvency) No. 08 of 2020

IN THE MATTER OF:

GTL Infrastructure Ltd.Appellant
Vs
Vijay Kumar IyerRespondent

Present:

For Appellant: Ms. Shyel Trehan, Mr. Rohan Rajadhyaksha, Mr. Prasad Lotlikar and Mr. Raghav Anand, Advocates.
For Respondent: Mr. Abhinav Vashisht, Sr. Advocate with Mr. Sumesh Dhawan, Mr. Anoop Rawat, Mr. Vijayant Paliwal, Ms. Salonee Kulkarni, Mr. Saurav Panda, Ms. Ankita Mandal, Ms. Kriti Kalyani and Ms. Charu Bansal, Advocates.

With
Company Appeal (AT) (Insolvency) No. 26-27 of 2020

IN THE MATTER OF:

State Bank of IndiaAppellant
Vs
GTL Infrastructure Ltd.Respondent

Present:

For Appellant: Mr. Raunak Dhillon, Mr. Aditya Marwah and Mr. Shubhankar Jain, Advocates.
For Respondent: Ms. Shyel Trehan, Mr. Rohan Rajadhyaksha, Mr. Prasad Lotlikar and Mr. Raghav Anand, Advocates for R-1.
Mr. Abhinav Vashisht, Sr. Advocate with Mr. Sumesh Dhawan, Mr. Anoop Rawat, Mr. Vijayant Paliwal, Ms. Salonee Kulkarni, Mr. Saurav Panda, Ms. Ankita Mandal, Ms. Kriti Kalyani and Ms. Charu Bansal, Advocates for R-2.

With

Company Appeal (AT) (Insolvency) No. 685-686 of 2020

IN THE MATTER OF:

Indus Tower Ltd.

....Appellant

Vs

**Vijaykumar Iyer – Resolution Professional
of Aircel Ltd. and Dishnet Wireless Ltd. & Anr.**

....Respondents

Present:

**For Appellant: Mr. Ashish Joshi, Mr. Divyam Agarwal and
Mr. Manish Jha, Advocates.**

**For Respondent: Mr. Abhinav Vashisht, Sr. Advocate with
Mr. Sumesh Dhawan, Mr. Anoop Rawat,
Mr. Vaijayant Paliwal, Ms. Salonee Kulkarni,
Mr. Saurav Panda, Ms. Ankita Mandal, Ms. Kriti
Kalyani and Ms. Charu Bansal, Advocates for R-1.
Mr. Dhruv Dewan and Ms. Harshita Choubey,
Advocates for R-2.**

With

Company Appeal (AT) (Insolvency) No. 734 of 2020

IN THE MATTER OF:

GTL Infrastructure Ltd.

....Appellant

Vs

Vijay Kumar Iyer & Anr.

....Respondents

Present:

For Appellant: Ms. Shyel Trehan, Mr. Rohan Rajadhyaksha, Mr. Prasad Lotlikar and Mr. Raghav Anand, Advocates.

For Respondents: Mr. Abhinav Vashisht, Sr. Advocate with Mr. Sumesh Dhawan, Mr. Anoop Rawat, Mr. Vaijayant Paliwal, Ms. Salonee Kulkarni, Mr. Saurav Panda, Ms. Ankita Mandal and Ms. Charu Bansal, Advocates for R-1.

Mr. Dhruv Dewan and Ms. Harshita Choubey, Advocates for R-2.

Mr. Raunak Dhillon, Mr. Aditya Marwah and Mr. Shubhankar Jain, Advocates for R-3.

With

Company Appeal (AT) (Insolvency) No. 758 of 2020

IN THE MATTER OF:

Telecom Regulatory Authority of India

....Appellant

Vs

Aircel Ltd. & Anr.

....Respondents

Present:

For Appellant: Mr. Abhishek Kumar, Ms. Maneesha Dhir and Mr. Saransh Gupta, Advocates.

For Respondents: Mr. Sumesh Dhawan, Mr. Anoop Rawat, Ms. Salonee Kulkarni, Mr. Saurav Panda, Mr. Vaijayant Paliwal, Ms. Kriti Kalyani, Ms. Charu Bansal and Ms. Ankita Mandal, Advocates for R-1.

Mr. Dhruv Dewan and Ms. Harshita Choubey, Advocates for R-2.

With
Company Appeal (AT) (Insolvency) No. 762 of 2020

IN THE MATTER OF:

Tatwa Technologies Ltd.Appellant
Vs
Vijay Kumar Iyer & Anr.Respondents

Present:

For Appellant: Ms. Manisha Kanojia, Mr. Manoj Garg, Mr. Ninad Deshpande and Mr. Shivalok Yashovardhan, Advocates.

For Respondents: Mr. Sumesh Dhawan, Mr. Anoop Rawat, Ms. Salonee Kulkarni, Mr. Saurav Panda, Mr. Vaijayant Paliwal, Ms. Kriti Kalyani, Ms. Charu Bansal and Ms. Ankita Mandal, Advocates for R-1.
Mr. Dhruv Dewan and Ms. Harshita Choubey, Advocates for R-2.

With
Company Appeal (AT) (Insolvency) No. 822 of 2020

IN THE MATTER OF:

Telecom Regulatory Authority of IndiaAppellant
Vs
Dishnet Wireless Ltd. & Anr.Respondents

Present:

For Appellant: Mr. Abhishek Kumar, Ms. Maneesha Dhir and Mr. Saransh Gupta, Advocates.

For Respondents: Mr. Sumesh Dhawan, Mr. Anoop Rawat, Ms. Salonee Kulkarni, Mr. Saurav Panda, Mr. Vaijayant Paliwal, Ms. Kriti Kalyani, Ms. Charu Bansal and Ms. Ankita Mandal, Advocates for R-1.
Mr. Dhruv Dewan and Ms. Harshita Choubey, Advocates for R-2.

ORDER
(Through Virtual Mode)

17.02.2021: Heard further arguments of Mr. Amit Mahajan, learned Senior Counsel representing the Appellant in Company Appeal (AT) (Insolvency) No. 733 of 2020. Hearing remained inconclusive.

List these Appeal(s) for further hearing on **23rd February, 2021 at 2:00 PM** on the top of the list.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Shreasha Merla]
Member (Technical)

Ash/GC

Company Appeal (AT) (Insolvency) No. 733 of 2020, 1410 of 2019, 1503 of 2019, 08 of 2020, 26-27 of 2020, 685-686 of 2020, 734 of 2020, 758 of 2020, 762 of 2020 & 822 of 2020